

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 335/MP/2026 with IA No. 119/2026

Subject : Petition under Section 79(1)(f) and (k) of the Electricity Act 2003, seeking extension of Scheduled Commencement Supply Date of the Petitioner's 300 MW Solar Power Project in Bikaner, Rajasthan on account of delays in (i) operationalisation of connectivity granted to the Project at Bikaner II GSS and (ii) grant of approval by Ld. Maharashtra Electricity Regulatory Commission for procurement of power from the Project by Maharashtra State Electricity Distribution Company Limited, without levy of any financial obligations.

Petitioner : Apraava Energy Private Limited (AEPL)

Respondents : NTPC Limited and Ors.

Date of Hearing : **18.8.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Janmali Manikala, Advocate, AEPL
Ms. Anumeha Smiti, Advocate, AEPL
Shri Ajitesh Garg, Advocate, NTPC
Shri Adarsh Tripathi, Advocate, NTPC
Shri Rahul Chouhan, Advocate, MSEDCL
Ms. Kajal Kakani, Advocate, MSEDCL
Shri Chaitanya Ahuja, Advocate, MSEDCL

Record of Proceedings

At the outset, the learned counsel for Respondent No. 1, NTPC, submitted that NTPC has already filed its reply in the matter.

2. The learned counsel for the Petitioner submitted that the Respondent No. 2, MSEDCL, has yet to file its reply, and that another opportunity may be granted to it, following which the Petitioner may also be permitted to file its rejoinders.

3. The learned counsel for the Respondent No.2, MSEDCL, while seeking liberty to file a reply, requested that the matter be listed along with the batch of similar matters listed for hearing on 10.9.2026.

4. Considering the above, the Commission permitted the Respondent No.2, MSEDCL, to file its reply within a week with a copy to the Petitioner, who may file its

rejoinders, within 4 days thereafter. The interim protection issued *vide* Record of Proceedings dated 7.7.2026 shall continue till the next date of hearing.

5. The Petition will be listed for hearing, along with Petition No. 188/MP/2026 and batch, on **10.9.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)